

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014 in CRLA No. 361/1992 passed by the High Court of Judicature at Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln.(s) for bail and impleadment and permission to file additional documents and office report)

Date: 08/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Salman Khurshid, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
M/s. Equity Lex Associates, Adv.

For Respondent(s)

Mr. Irshad Ahmed, AAG, UP
Mr. Abhishth Kumar, Adv.
Mr. Rajesh Kr. Maurya, Adv.

Mr. Ratnakar Das, Sr. Adv.
Mr. Shakeel Ahmed, Adv.
Ms. Sadiya Shakeel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed by the learned Senior counsel appearing for the petitioner, liberty is granted to file additional documents in the matter with copy to the other side well in advance.

List the Special Leave Petition after four weeks on a non-miscellaneous day.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER

